

(घ) विभाग द्वारा इस प्रकार का रिकार्ड नहीं रखा जाता है ।

(ङ) पदोन्नतियां वार्षिक गोपनीय रिपोर्टों के आधार पर की जाती हैं। इन रिपोर्टों को लिखते समय अधिकारी के कर-निर्धारण काय के स्तर तथा गुण का निववेचन, उसके द्वारा प्रयुक्त कानून तथा लेखा सम्बन्धी ज्ञान, जांच-पड़ताल करने की क्षमता, कार्य विकास, उत्साह, उपक्रम, निर्णय और औचित्य-भावना को दृष्टि में रख कर किया जाता है ।

† (ऐसी अपीलों के अलग अंशों नहीं रखे जाते हैं जो 'लगभग स्वीकृत' होती हैं ।

(ग) में दी गई संख्याओं में आंशिक रूप से स्वीकार की गई अपीलों भी शामिल हैं)

Energisation of Pumps

1548. Dr. Mahadeva Prasad: Will the Minister of Irrigation and Power be pleased to state the number of pumps installed for lift irrigation which have remained idle for want of power supply by the end of the current plan and the action taken to energise them?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): Complete information will be available only after the Third Five Year Plan is over. Eight States have reported that no pump for lift irrigation is likely to remain idle for want of power if they are not far away from the existing transmission lines.

Super-thermal Power Station in a Coal Area

1549. Dr. Mahadeva Prasad: Will the Minister of Irrigation and Power be pleased to state:

(a) whether it is a fact that the proposal to have a super-thermal power station in the Bihar-West Bengal coal-field area has been abandoned; and

(b) if so, the reasons thereof?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) No.

(b) Does not arise.

Loan to Madhya Pradesh State

1550. Shri Hukam Chand Kachhvalya:
Dr. Chandrabhan Singh:

Will the Minister of Finance be pleased to state:

(a) whether representation has been received from the Government of Madhya Pradesh requesting for a ways and means advance of rupees two crores in order to help the State Government in financing relief work in the areas where scarcity conditions are prevailing; and

(b) if so, the extent of assistance so far given?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) Yes, Sir.

(b) Rs. 1 crore, as loan, has been sanctioned so far.

Medium Irrigation Schemes in Kerala

1551. Shri Mohammed Koya: Will the Minister of Irrigation and Power be pleased to state:

(a) the medium irrigation schemes sanctioned for Kerala in view of the recent acute food shortage there;

(b) whether the Kootayi salt exclusion project is included in the sanctioned schemes; and

(c) if not, the reasons therefor?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) Following Third Plan medium schemes have been approved during the last 2 years:

1. Pamba
2. Kanzirapuzha
3. Kuttiadi
4. Chitturpuzha (Part A)
5. Pazhassi (Valapattanam).

In addition, one major project, Kal-lada Irrigation scheme, has also been approved recently.

(b) No.

(c) This Project is not included in the Third Plan.

Inter-State Irrigation Schemes

1553. **Shri M. Malaichami:** Will the Minister of Planning be pleased to state:

(a) whether there are any inter-State irrigation schemes involving Madras State pending consideration of the Planning Commission; and

(b) if so, what they are, why they are kept pending and when they will be taken up for execution?

The Minister of Planning (Shri Asoka Mehta): (a) No, Sir.

(b) Does not arise.

Irrigation Scheme in Madras

1554. **Shri M. Malaichami:** Will the Minister of Planning be pleased to state:

(a) whether there are any irrigation schemes, major, medium or minor in Madras State pending sanction of the Planning Commission;

(b) if so, what are they and why they are pending sanction; and

(c) when they will be sanctioned for execution?

The Minister of Planning (Shri Asoka Mehta): (a) Yes, Sir. There are two medium irrigation schemes pending sanction of the Planning Commission since 25-2-1966.

(b) The schemes are Ramanadhi and Manimukthanadhi. These schemes were pending clearance of the Advisory Committee on Irrigation, Flood Control and Power Projects and have been recommended by that Committee at its meeting held on 25-2-1966.

(c) The Planning Commission's approval for implementation of these schemes would be conveyed to the State Government shortly.

Eviction Notices by Directorate of Estates, New Delhi

1555. **Shri Priya Gupta:**
Shri P. R. Chakraverti:
Shri P. C. Borooah:
Shri Mohammad Elias:

Will the Minister of Works, Housing and Urban Development be pleased to refer to the reply given to Unstarred Question No. 2206 on the 9th December, 1965 and state:

(a) the number of cases in which allottees of Government quarters under the Central Pool Accommodation in New Delhi were served with eviction notices by the Directorate of Estates (i) on charges of sub-letting, and (ii) on default in vacating the quarters after the incumbents ceased to be entitled for General Pool Accommodation;

(b) how many of these allottees preferred appeals within the prescribed period and how many of these appeals were disposed of within the notice period; and

(c) whether the incumbents are required to pay penal rent for the period when their appeals are still pending disposal after the expiry of notice period and whether the incumbents are warned in advance that penal rent would be imposed on them immediately on expiry of the notice period even when their appeals are still pending, if not the reasons therefor?

The Minister of Works Housing and Urban Development (Shri Mehr Chand Khanna): (a) During the period from the 1st January 1965 to the 31st January 1966, no notice was served on the first ground; there were 386 cases on the second ground.

(b) Appeals were filed in courts of law in 18 cases. Eleven of these appeals have since been disposed of.

(c) Under the rules, an allottee becomes liable to pay damages from the date his allotment is cancelled or deemed to be cancelled and this liability